

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 110/07/2019 O.A./260/454/2017 N K NAYAK

-V/S-

D/O POST ITEM NO:14 FOR APPLICANTS(S) Adv. : Mr. C. P. Sahani

FOR RESPONDENTS(S) Adv.: Mr. A. C. Deo

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Learned Counsel for the applicant claims that he is regularly posted as GDSMD, Bariha BO and the applicant was ordered to manage the work of GDMC, Bariha BO in addition to his own duties as GDSMD. Learned Counsel for the respondents prays for time to obtain instruction in the matter and stated that the applicant was posted as GDSMD on a temporary arrangement till posting of a regular incumbent. The applicant was regularly appointed as GDSMC and subsequently he was allowed to look after the duties of the post of GDSMD. As stated by the applicant's counsel the representation of the applicant (Annexure A/7) to be adjusted as GDSMD at Bariha BO, is still pending before the Competent Authority.</p> <p>The applicant in his representation has stated that he has worked as GDSMC since 04.08.2000 and claims that is regularly appointed as GDSMD since last 15 years. This representation, if it is still pending before the respondents is to be considered by the respondent No.3/competent authority on merit as per the extant rules and guidelines, by passing a speaking and reasoned order in accordance with provisions of law, copy of which is to be communicated to the applicant within three months from the date of receipt of a copy of this order.</p>

It is made clear that after disposal of the representation, if the applicant is still aggrieved he will be at liberty to file better application as per law.

The O.A. is accordingly disposed of without expressing any opinion on the merit of the case. No order as to cost.

Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms